

IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH

COURT – IV

11.

IA-3397(MB)2024 IN  
C.P. (IB)/1161(MB)2022

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **03.07.2024**

NAME OF THE PARTIES:

Jsw Steel Limited

Vs.

Geetapuram Port Services Limited

SECTION: 9, 60(5) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016.

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**ORDER**

**IA-3397(MB)2024**

1. Adv. Vidit Kumat, Ld. Counsel for the Applicant present. None present for the Respondent.
2. The present Application is filed by the Applicant under the provisions of Section 60(5) of the IBC, 2016 to take on record the accompanying Report certifying Asset Memorandum of the Corporate Debtor. The same is taken on record. IA-3397(MB)2024 is allowed to that effect and **disposed of**.

Sd/-  
ANU JAGMOHAN SINGH  
Member (Technical)

Sd/-  
KISHORE VEMULAPALLI  
Member (Judicial)